



2026:AHC:14762

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 2094 of 2026

Akash @ Rider

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shashi Bhushan Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Vipin Shukla, learned Advocate holding brief for Sri Shashi Bhushan Mishra, learned counsel for the applicant, Sri Garun Pal Singh, learned counsel for the informant as well as Sri R.P. Singh, learned State Law Officer and perused the material placed on record.
3. Applicant seeks bail in Case Crime No. 315 of 2025, under Sections 103(1), 238, 61(2) BNS, Police Station Sasani, District Hathras, during the pendency of trial.
4. Learned counsel for the applicant has argued that the applicant is absolutely innocent and has been falsely implicated in the present case. The FIR is delayed by about thirteen days and there is no explanation of the said delay caused.
5. Learned counsel for the applicant has further argued that it is a case of circumstantial evidence and it is stated that the informant got the knowledge that the applicant had accompanied the deceased for the last time on 11.8.2025 itself. There was a missing report filed by the informant on 13.8.2025 in which he had not whispered a single word against any person, whatsoever. Under these circumstances, the statement of Yashpal does not carry any weight, whatsoever.
6. There is no criminal history of the applicant. The applicant is languishing

in jail since 25.8.2025 and he is ready to cooperate with trial. In case, the applicant is released on bail, he will not misuse the liberty of bail.

7. Learned State Law Officer has vehemently opposed the bail application but the submissions raised by the learned counsel for the applicant could not be disputed.

8. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, taking into consideration the fact that the FIR is delayed by thirteen days and there being no direct evidence against the applicant and without expressing any opinion on the merits of the case, *prima-facie* the Court is of the view that the applicant has made out a case for bail. The bail application is **allowed**.

9. Let the applicant- **Akash @ Rider** who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- (i) The applicant shall not tamper with evidence during trial.
- (ii) The applicant shall not pressurise/intimidate with the prosecution witnesses.
- (iii) The applicant shall appear before the trial court on the date fixed.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Krishan Pahal,J.)

January 21, 2026

Shalini